

| FORM 2 THE PATENT ACT 1970 (39 of 1970) & The Patents Rules, 2003 PROVISIONAL/COMPLETE SPECIFICATION (See section 10 and rule13) | |
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| 1. TITLE OF THE INVENTION | |
| 2. APPLICANT (S) (a) NAME: (b) NATIONALITY: (c) ADDRESS: | |
| 3. PREAMBLE TO THE DESCRIPTION | |
| PROVISIONAL The following specification describes the invention. | COMPLETE The following specification particularly describes the invention and the manner in which it is to be performed. |
| 4. DESCRIPTION (Description shall start from next page.) | |
| 5. CLAIMS (not applicable for provisional specification. Claims should start with the preamble — “I/we claim” on separate page) | |
| 6. DATE AND SIGNATURE (to be given at the end of last page of specification) | |
| 7. ABSTRACT OF THE INVENTION (to be given along with complete specification on separate page) | |
| Note: - *Repeat boxes in case of more than one entry. *To be signed by the applicant(s) or by authorized registered patent agent. *Name of the applicant should be given in full , family name in the beginning . *Complete address of the applicant should be given stating the postal index no./code, state and country. *Strike out the column which is/are not applicable | |